

BA. No. 16 of 2014

29.4.2014

HON'BLE THE CHIEF JUSTICE

Ms. PS Nongbri, Advocate, present for the applicant.

Mr. ND Chullai, Sr Govt. Advocate, assisted by Mr. S. Sen Gupta,
Govt. Advocate, present for the respondents.

Learned counsel for the applicant prays for and is allowed to
withdraw the application with liberty to file afresh.

Accordingly, this Bail Application is dismissed as withdrawn.

S.Rynjah

(Prafulla C.Pant)
CHIEF JUSTICE

BA. No. 17 of 2014

29.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. K Ch Gautam, Advocate, present for the applicant.

Mr. ND Chullai, Sr Govt. Advocate, assisted by Mr. S. Sen Gupta, Govt. Advocate, present for the respondents.

Heard.

By means of this Bail Application, the applicant has sought bail of accused, Jagdish Singh who is in jail in connection with Mendipathar P.S. Case No. 38 (04) of 2014 relating to offences punishable under Section 448, 354, 324 I.P.C.

Learned counsel for the applicant submitted that accused, Jagdish Singh who was a Sub-Inspector with Central Reserve Police Force has been falsely implicated in the criminal case with ulterior motive by a group of NGO. It is further pleaded that there is no injury on the person of the injured.

The allegation in the FIR against the accused is that he molested the girl, N.B. by pressing the two fingers of her hand.

Having heard learned counsel for the applicant and learned counsel for the respondents and after going through the papers on record, without expressing any opinion as to the final merits of the case, this Court is of the view that in the facts and circumstances of the case, the accused, Jagdish Singh deserves bail.

Therefore, the Bail Application is allowed. Let accused, Jagdish Singh be released on bail on execution of personal bond and furnishing two sureties each of like amount to the satisfaction of the Additional District Magistrate (having judicial powers) of North Garo Hills.

(Prafulla C.Pant)
CHIEF JUSTICE

S.Rynjah

Cont.Cas(C). No. 5 of 2014

29.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. MF Qureshi, Advocate, present for the petitioners.

Mrs. T.Yangi, Advocate, present for the respondents.

Issue notice to respondents who may file their response within a period of 4(four) weeks.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

Cont.Cas(C). No. 32 of 2013

29.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. MF Qureshi, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, assisted by Mr. S. Sen Gupta, GA, present for the respondent No.1.

Mr. R.Sahu, Advocate, present for the respondent No.2.

Response affidavit has been filed by respondent No.2 also, alleging that the writ petitioner obtained the order in Misc. Case No. 410 of 2012 by concealing the fact relating to his suspension and termination.

Learned counsel for the petitioner prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit to the response filed on behalf of respondent No.2.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

MC[WP(C)] No. 32 of 2014

In WP(C). No. 37 of 2014

29.4.2014

HON'BLE THE CHIEF JUSTICE

In view of the interim order dated 25-3-2014 passed in WP(C) No. 37 of 2014, this Misc. Case No. 32 of 2014 stands disposed of.

S.Rynjah

CHIEF JUSTICE

MC[WP(C)]. No. 139 of 2014

29.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. SA Sheikh, Advocate, present for the petitioner.

Mr. R. Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed 3(three) weeks' time to file the objection/counter affidavit to the affidavit filed with the delay condonation application.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 26 of 2014

29.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. VK Jindal, Sr. Advocate, present for the petitioners.

Mr. S.Dey, Advocate, present for the respondents.

Learned counsel for the petitioners states that the petitioners be allowed to get the notices served on the respondent No.1 by hand (DASTI) and to file affidavit of service within a period of 3(three) weeks.

List after 3(three) weeks. Interim order dated 7-2-2014 is extended till the next date of listing.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 37 of 2014

29.4.2014

HON'BLE THE CHIEF JUSTICE

Ms. B. Rynthiang, Advocate, present for the petitioner.

Mr. SC Shyam, Sr. Advocate, present for the respondents.

Learned counsel for the respondents states that the counter affidavit is being filed in the registry today.

Learned counsel for the petitioner prays for and is allowed one weeks' time to file the rejoinder affidavit.

List after one week. Interim order dated 25-3-2014 is extended till the next date of listing.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 122 of 2014

29.4.2014

HON'BLE THE CHIEF JUSTICE

Ms. A. Sinha, Advocate, present for the petitioner.

Mr. S.Sen Gupta, GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks along with connected matters.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 123 of 2014

29.4.2014

HON'BLE THE CHIEF JUSTICE

Ms. A. Sinha, Advocate, present for the petitioner.

Mr. S.Sen Gupta, GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks along with connected matters.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 124 of 2014

29.4.2014

HON'BLE THE CHIEF JUSTICE

Ms. A. Sinha, Advocate, present for the petitioner.

Mr. S.Sen Gupta, GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks along with connected matters.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 133 of 2013

29.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S. Dey, Advocate, present for the petitioner.

Mr. R. Deb Nath, CGC, present for the respondents No. 1 to 4.

Ms. A.Thangkhiew, Advocate, present for the respondents No. 5 and 6.

Learned counsel for the petitioner prays for and is allowed further 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 215 of 2013

29.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. SA Sheikh, Advocate, present for the petitioner.

Mr. H. Kharmih, Govt. Advocate, present for the respondents No. 1 to 3.

None present for respondent No.4, who is treated sufficiently served with the notice sent by registered post on 10-3-2014, in compliance of order dated 20-2-2014. The respondents No. 1 to 3 have already filed their counter affidavits.

Learned counsel for the petitioner states that the petitioner does not need to file the rejoinder affidavit.

It is an admitted petition.

Therefore, it is directed that this writ petition be listed again for hearing before the appropriate bench.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 361 of 2013

29.4.2014

HON'BLE THE CHIEF JUSTICE

Mrs. S.Bhattacharjee, Advocate, present for the petitioner.

Mr. S.Sen Gupta, Govt. Advocate, present for the respondents No. 1 to 6.

Ms. R.Colney, Advocate, present for the respondent No.7.

Learned counsel for the respondent No. 1 to 6 prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 364 of 2013

29.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. K.Paul, Advocate, present for the petitioner.

Mr. SP Mahanta, Advocate, present for the respondents.

Heard.

By means of this writ petition, the petitioner has sought mandamus directing the respondents to allow the petitioner to participate in the selection process as a departmental candidate in the interview scheduled to be held for the post of Fitter (Water Supply) with the Cantonment Board.

Admit the petition.

Affidavits have already been exchanged.

List this petition for hearing before the appropriate bench in the next week.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 365 of 2013

29.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. K.Paul, Advocate, present for the petitioner.

Mr. SP Mahanta, Advocate, present for the respondents.

Heard.

By means of this writ petition, the petitioner has sought mandamus directing the respondents to allow the petitioner to participate in the selection process as a departmental candidate in the interview scheduled to be held for the post of Fitter (Water Supply) with the Cantonment Board.

Admit the petition.

Affidavits have already been exchanged.

List this petition for hearing before the appropriate bench in the next week.

S.Rynjah

CHIEF JUSTICE